

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

**CP No. 45/241/HDB/ 2023
AND
IA(CA) 264/2023, IA(CA) 19/2024, IA(CA) 20/2024 in IA(CA) No. 264/2023, IA(CA) 64,
65, 68, 69, 75, 76, 77, 82/2024, Contempt (CA) 05/2024 & IA (CA) 97/2024 in
CP No. 45/241/HDB/ 2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Escientia Life Sciences & ors

...Petitioner

AND

Escientia Advanced Sciences Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP No. 45/241/HDB/ 2023

Learned Senior Counsel Mr. DV Seetharam Murthy, for the petitioners present physically Learned Senior Counsel Mr S. Niranjana Reddy, for Respondent No.2 and 3 present physically.

At this stage learned senior counsel for the petitioner submits that the petitioner No.2 identifying the points of conflict which require cross examination. Let take steps for leave to cross examine the concern deponent the same is noted and counsels are advised to take steps before the next hearing date. Call on 23.04.2024.

IA(CA) 264/2023

This is an application to appoint the independent observer on behalf of the company petitioner. Pleadings completed. Matter adjourned to 23.04.2024.

IA(CA) 19/2024

Learned Senior Counsel Mr Vivek Reddy (Video Conference) along with learned senior counsel Mr DV Seetharam Murthy for applicant present.

Learned Senior Counsel Mr S Niranjana Reddy, for Respondent present physically.

It is stated that the direction dated 14.03.2024 are complied. Amendment carried out. Neat copy filed. Additional pleadings filed with a delay and the same is condoned vide the IA No 97/2024. We grant 10 days' time to the company petitioner to file rejoinder if any. With these directions IA No 19/2024 is closed.

Accordingly, **this application is disposed of.**

IA(CA) 20/2024 in IA(CA) No. 264/2023

This is an application filed by the company petitioner seeking amendments in IA No 264/2023. Counter filed. For hearing, call on 23.04.2024.

IA(CA) 64/2024

This is an application filed by respondent no.4 to take on record the additional documents.

Learned senior counsel for the respondent states that the additional documents now sought to be filed also includes an affidavit which according to the learned senior counsel is in the nature of an additional pleading as such receiving the same is objected.

Heard both the learned senior counsels.

This application is disposed of as follows:

The documents other than additional affidavit is received subject to proof of relevancy in so far as the additional affidavit concern let there be the respondents is at liberty to file counter affidavit. At this stage learned senior counsel for applicant states that he will not be relying on the additional affidavit filed along with this application. In the light of the submissions the documents are received subject to proof and relevancy.

Accordingly, **this application is allowed and disposed of.**

IA(CA) 65/2024

This is an application filed by the company petitioner seeking discovery of the documents filed. Pleadings completed. Call on 23.04.2024.

IA(CA) 68/2024

This application becomes infructuous as it being an application to advance the matter. Accordingly, **this application is disposed of as infructuous.**

IA(CA) 69/2024

This is an application filed by the Respondent No.4 seeking interim injunction against the company petitioner No.2. Pleadings completed. Call on 23.04.2024.

IA(CA) 75/2024

Heard both sides. Since this made clear that IA No 75/2024 was allowed as no objection was reported without prejudice to the rights to the contentions no further orders are required in this application. Accordingly, **this application is disposed of.**

IA(CA) 76/2024

This is an application to implead the COO as one of the respondent. Pleadings completed. Call on 23.04.2024.

IA(CA) 77/2024

This is an application filed by the company petitioner to recall the order in IA No 263/2023 dated 28.11.2023. Counter filed.

Heard, learned senior counsel Mr Vivek Reddy, for the applicant having completed the submissions. Learned senior counsel states that he would deal with the case law that he intends to rely for circulating the same to the other side.

Learned Senior Counsel Mr Arvinth Pandian, for Respondent No.2 present through Video Conference. Call on 23.04.2024.

IA(CA) 82/2024

This is an application filed by Respondent No.5. Call on 23.04.2024.

Contempt (CA) 05/2024

This is an application filed by Respondent No.2.

Before we could order notice in this application, Learned Counsel Mr Sowmya Das Gupta present and states that he is accepting the notice on behalf of the petitioner No.2. Let notice be taken to the other respondents through registered/speed post with acknowledgment due within three days. Meanwhile counters if any. Call on 23.04.2024.

IA (CA) 97/2024

This is an application to condone the delay in filing counter in Amendment petition. Delay condoned. Accordingly, **this application is disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)